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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 24.10.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.61/ BB/2017	-	For filing objections	Rule-6 of IB	Thyssenkrupp Systems Engineering GmbH Vs Avasarala Technologies Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	ARADHANA 9986670538	Applicant	Aradhana
	B.K.S. Sanjay 9945264444	Respondent	BKS

Counsel for petitioner is present. He has filed Form-2 suggesting the name of IRP. Counsel for respondent is present. He has filed a memo stating that the respondent has not received the necessary petition copy and the documents. He wanted the same to be furnished by the counsel for the petitioner. However, the petitioner counsel reported that all papers including the petition copy were already sent to the respondent. Since the counsel has informed that he could not prepare objections for want petition copy and the annexures thereto. He wanted one more copy of the petition along with the annexures.

We direct the counsel for petitioner to furnish a copy of the petition along with annexures to the counsel for respondent today itself and the counsel for respondent to file his objections by 27.10.2017. Counsel for respondent is further informed that no adjournment will be given on that day for filing objections and if the objections are not filed, the matter will be decided accordingly basing on the merits of the case.

List it on 27.10.2017.


MEMBER (J)


MEMBER (T)